

Industrial House

419. SHRI SOUMYA RANJAN : Will the Minister of INDUSTRY be pleased to state :

(a) the assets, turnover and profits of the twenty top industrial houses during 1995-96 and upto June, 1996.

(b) whether any of these industrial houses have sent proposals to set up industry in backward areas of Orissa; and

(c) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Consequent upon the omission of Section 26 of the MRTP Act, 1969 by the MRTP (Amendment) Act, 1991 with effect from 27.9.1991, Large Industrial Houses are no longer required to be registered with the Government of India and therefore, information relating to assets, turnover and profits of the twenty top industrial houses are not maintained.

(b) and (c) Do not arise.

Voting Rights to Migrant Kashmiries

420. SHRI PINAKI MISRA

SHRI MADHAVRAO SCINDIA .

Will the Minister of LAW AND JUSTICE be pleased to state

(a) whether arrangements were made for ensuring due exercise of voting rights to the persons displaced from the terrorist affected areas of Jammu and Kashmir during the recent polls to the eleventh Lok Sabha.

(b) if so, the details thereof; and

(c) the success achieved in this regard indicating the percentage of such voters who polled their votes?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) and (b) Yes, Sir Migrant voters enrolled in any of the parliamentary constituencies of 1-Baramulla, 2-Srinagar and 3-Anantnag and who were residing outside their place of ordinary residence were permitted to vote by postal ballot during the recent polls to the eleventh Lok Sabha. The procedure for voting by the migrant voters was as laid down in Part IIIA of the Conduct of Elections Rules, 1961. Wide publicity was given to the scheme by the Chief Electoral Officer, Jammu & Kashmir and the Election Commission of India who also arranged with the Department of Posts and Telegraph for the prompt clearance and speedy delivery of the postal ballot papers to the respective Returning officers

(c) According to the information made available by the Election Commission of India, approximately 36%, 30% and 29% migrant electors voted in Baramulla, Srinagar and Anantnag constituencies respectively.

FERA Violation by Leading Satellite T.V. Companies

421. SHRIMATI GEETA MUKHERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether the leading satellite TV companies in India are transacting crores of rupees in foreign exchange through clandestine operations in violation of FERA regulations;

(b) if so, the details thereof; and

(c) the steps being taken to check this practice?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). The Enforcement Directorate has undertaken necessary investigations under the provisions of the Foreign Exchange Regulation Act (FERA) against various such companies. Enquiries against one of the companies have revealed prima facie violation of FERA to the tune of US \$ 6,80,000/-.

(c) A strict vigil is kept by the Directorate to check mal-practices and action as envisaged under the law is taken against the offenders

Lawyers Strike

422. SHRI RAM KRIPAL YADAV : Will the Minister of LAW AND JUSTICE be pleased to state .

(a) the number of times the lawyers in Delhi courts went on strike during the last three years along with the period for which each of the strike lasted;

(b) the main issues involved in the frequent strikes, and

(c) the steps taken by the Government to solve the hardships of litigants besides long delays in the process of justice?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) to (c) Information is being collected and will be laid on the table of the House

St. Kitts Forgery Case

423. SHRI R. L. P. VERMA : Will the Minister of FINANCE be pleased to state

(a) whether the Government had undertaken an inquiry into St. Kitts forgery case.

(b) if so, whether the matter has been investigated by now and if so, the outcome thereof; and

(c) if not, the reasons for the delay and by when the matter is likely to be finalised?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) and (c). The Central Bureau of Investigation (CBI) is evaluating the evidence collected during investigation for taking further decision. The matter is also being monitored by the Supreme Court of India.

[Translation]

Non-Banking Financial Companies

424 SHRI VIRENDRA KUMAR SINGH
SHRI LALIT ORAON

Will the Minister of FINANCE be pleased to state

(a) whether non-banking financial companies are increasing rapidly in India, particularly in Bihar.

(b) whether the Union Government have any study regarding the embezzlement of the deposits of poor people by way of closing the companies under non-banking system

(c) whether the Reserve Bank of India has compiled the list of non banking financial companies and private limited companies operating all over the country.

(d) if so, the details thereof and

(e) the steps taken/proposed to be taken by the government to safeguard the interests of the investors?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a), (c) and (d) Reserve Bank of India (RBI) has reported that, as per its mailing list, the total number of non-banking financial companies (NBFCs) operating in India, and in the State of Bihar in particular, during the period 1991-1996 is as follows

Year (ended March)	Number of financial companies as per RBI's mailing list	
	In India	In the State of Bihar
1991	25085	151
1992	28378	161
1993	31811	112
1994	35411	294
1995	39454	306
1996 (approx)	42800	325

(b) RBI has reported that it has not made any study regarding embezzlement of money of poor people by NBFCs by closure of their offices.

(e) Proposals have been initiated to regulate the activities of NBFCs more effectively.

[English]

Industrial Growth Centre

425. SHRI MULLAPPALLY RAMACHANDRAN . Will the Minister of INDUSTRY be pleased to state

(a) the steps taken for setting up Industrial Growth Centres in Kerala particularly at Cannanore, and

(b) the reasons for delay in setting up such centres?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b) Under the Growth Centre Scheme 1988 Kerala has been allotted two growth centres for which the locations were initially selected at Shertallai in Alleppey district and Tellicherry in Cannanore district. However in view of the difficulty expressed by the State Government in acquiring the required land of about 1000 acres for a growth centre at one place due to the peculiar problems like density of population and scarcity of land Government of India in March, 1992 acceded to their request and accorded approval for relocating the two centres allowing split/relocations at

(1) Alleppey-Pathanamthitta, and

(2) Kannur-Kozhikode-Mallappuram.

The Scheme has to be implemented during the VIII Five Year Plan period. These two growth centres are in an advanced stage of implementation

Total Central assistance released so far, towards them is Rs. 11.52 crores. The State Government has also released an amount of Rs. 11.74 crores towards these two growth centres

[Translation]

Changes in Industries after Liberalisation Policy

426 PROF RASA SINGH RAWAT Will the Minister of INDUSTRY be pleased to state

(a) the changes affected in Industries regarding qualitatively, quantitatively and from the point of view of capital investment after introduction of Liberalization Policy

(b) the total foreign capital invested in Indian industries after the introduction of Liberalization Policy.